

TAKING LAND BOMBAY AND KOLABA ACT, 1850,
ACT NO. XVII. OF 1850

(Rep., Act 6 of 1857)

[4th April, 1850.]

Extends Ss.15 to 21 inclusive, of Act 28, 1839 to empower the Petty Sessions to take land in the Island for public purposes.

An Act for taking land in Bombay and Colaba for public purposes.

For enlarging the powers of Act XXVIII, 1839, for taking any ground within the Islands of Bombay and Colaba, for any new public road or thoroughfare, for the purpose of enabling the Government to take land needed for any railway for the conveyance of goods or passengers within the said Islands, the construction of which may be sanctioned by Parliament or by the Government of India, and for other public purposes, It is enacted as follows:

I. Sections XV. to XXI., both inclusive, of Act XXVIII. 1839, shall extend to enable the Court of Petty Sessions, with the sanction of the Governor of Bombay in Council, to take any ground or building within the Islands of Bombay and Colaba, which may be needed by the Governor of Bombay in Council for any railway for the conveyance of goods or passengers, the construction of which is or shall be sanctioned by Parliament, or by the Government of India, or for any other purpose which shall be declared to be a purpose of public utility by the said Governor in Council; and thereupon the East India Company shall become and be the legal owners of the said ground or building, and every other person theretofore interested in the premises shall be divested of all right, title and interest to and in the same.
